

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-254(PB)/2017

IN THE MATTER OF:

Central Bank of India
v.
NCML Industries Ltd.

.....Petitioner

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.12.2017

Coram:

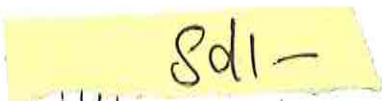
CHIEF JUSTICE M.M. KUMAR
Hon'ble President

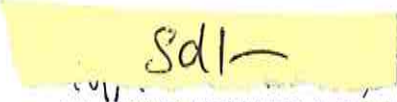
R. VARADHARAJAN
Hon'ble Member (Judicial)

For the Applicant / Petitioner : Mr. Abhishek Anand, Adv. for IRP
For the Respondent :

Order

List the matter on 11th December, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


R. VARADHARAJAN
Member (Judicial)

07.12.2017
V.Sethi